

**Customs, Excise and Service Tax Appellate Tribunal**

West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 24 January 2022

**Notification No. 01 of 2022**

In supersession of Public Notice No. 02 of 2005 dated 05.08.2005, the Hon'ble President directs that appeals arising within the jurisdiction of Principal/ Regional Bench will be filed and heard before the respective Bench, but appeals filed against the same impugned order before different Benches will be heard by a Bench, as may be constituted by the Hon'ble President by way of special order in this behalf, when any of the jurisdictional benches refers the matter on an application filed by a party.

By Order,



(Bineesh Kumar K.S.)

Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/ Mumbai/ Kolkata/ Chennai/ Bengaluru/ Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad.
5. Chief Commissioner (AR), CESTAT, New Delhi/ Commissioner (AR), CESTAT, Mumbai/ Kolkata/ Chennai/ Bengaluru/ Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad.
6. Chairman, CBIC, North Block, New Delhi
7. Chief Commissioners and Commissioners, Customs, Central Excise and Service Tax, All India.
8. Notice Board/ Website.